

**GAUHATI HIGH COURT
AIZAWL BENCH : : AIZAWL**

NOTIFICATION

Dated Aizawl, the 22nd Aug.2020

In terms of the Notification No.57 dt.21.8.2020 issued by the Registrar General, Gauhati High Court, Gauhati, "the guidelines contained in Notification No.53 dated 31.7.2020 in relation to functioning of all courts in the State of Mizoram shall remain applicable" till 5th September 2020.

Accordingly, it is notified that during the aforesaid period functioning of Courts is restricted to cases of emergent nature involving personal liberty, viz. bail matters, remand matters, habeas corpus petitions, recording of statement under section 164 Cr.PC, zimma petitions and other matters involving utmost urgency in which there is genuine need for stay would be considered for hearing. However, filing of case is permitted in all the courts falling under the administrative control of the Gauhati High Court.

Cases considered for hearing are to be conducted through video conferencing/Jitsi.


(HELEN DAWNGLIANI)

REGISTRAR

Copy to :-

1. P.S to Hon'ble Mr.Justice Michael Zothankhuma, Judge Gauhati High Court for kind information of his Lordship.
2. P.S to Hon'ble Mr.Justice Nelson Sailo, Judge Gauhati High Court for kind information of his Lordship.
3. Addl.Advocate General Mizoram
4. President, Mizoram Bar Association
5. Notice Board.


(HELEN DAWNGLIANI)

REGISTRAR

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 57

Dated Guwahati, the 21th August, 2020

The Committee for considering opening of courts, or imposing restrictions on court functioning of the Gauhati High Court and subordinate Courts sought opinion from all the stakeholders, including (1) The Chairman and the Secretary of the Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh & Sikkim; (2) The President and the Secretary of the Assam Judicial Service Association; (3) The President and the Secretary of the All Assam Lawyers' Association; (4) The President and the Secretary of the Gauhati High Court Bar Association; (5) The President and the Secretary of the Gauhati High Court Advocates' Association; (6) The President and the Secretary of the Lawyers' Association, Guwahati; (7) The President of the All Assam Judicial Employees' Association; (8) The President and Secretary of the Gauhati High Court Employees' Association; (9) The President and Secretary of the All Assam Advocates' Clerk Association, (10) The President and the Secretary of the Advocates' Clerk Association, Gauhati High Court, Guwahati, (11) The President and the Secretary of the Tarani Sangstha, Guwahati, and (12) Mr. Devajit Saikia, Senior Advocate, representing the Health Department, Government of Assam as Special invitee.

Having deliberated upon the issues involved, the Committee has deferred the proceedings to first week of September, 2020 to consider the date for resumption of first phase of physical court hearing. Also inputs have been sought from subordinate courts. The Presiding Officers of respective subordinate courts have been asked to install some additional safeguards in the court rooms to enable safe environment for holding physical hearing.

In view of Resolution dated 19th August, 2020 of the "Committee", it is hereby notified that the guidelines contained in Notification No. 53 dated 31.07.2020 shall stand extended till 5th September, 2020.

Further, the guidelines contained in Notification No. 53 dated 31.07.2020 in relation to functioning of all the courts in the State of Mizoram shall remain applicable.


By order,
Sd/- Raktim Duarah
REGISTRAR GENERAL

Memo No. HC. III - 06/2020 / 2095-2123/G dated Guwahati, the 21st August, 2020.

Copy to:

1. The Registrar (Vigilance/Judicial/Administration/Establishment), Gauhati High Court, Guwahati.

2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun. They are requested to forward this order amongst the respective District/ Subordinate Courts within their jurisdiction.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
4. The District & Sessions Judge, _____ Assam.
5. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
6. The Principal Judge, Family Court, _____ Assam.
7. The Member, MACT, _____, Assam.
8. The Presiding Officer, Special Court _____, Assam.
9. The Presiding Officer, Labour Court _____, Assam.
10. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
11. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
12. The Chairman, N.E. Bar Council, Gauhati High Court, Guwahati.
13. The President/Secretary, All Assam Lawyers' Association, Guwahati.
14. The President/Secretary, Lawyers' Association, Guwahati.
15. The Joint Registrar (_____), Gauhati High Court, Guwahati.
16. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
18. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
19. The Court Manager, Gauhati High Court, Guwahati.
20. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
21. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of the Gauhati High Court.*
22. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
23. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
24. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
25. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
26. The Chief Security Officer, Gauhati High Court, Guwahati.
27. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
28. The Gauhati High Court Notice Board, (Old Block & New Block).


 21/8/2020
REGISTRAR GENERAL
 21/8/20